# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

## **LOK SABHA**

UNSTARRED QUESTION NO. 5325 TO BE ANSWERED ON 05.04.2022

#### DDRS IN GUJARAT

5325. SHRI NARANBHAI KACHHADIYA: SHRI PARBATBHAI SAVABHAI PATEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the current status of Deendayal Disabled Rehabilitation Scheme (DDRS);
- (b) whether the same has been implemented in Gujarat, district-wise; and
- (c) if so, the various measures taken for implementation of schemes meant for the disabled (Divyangjan) in Gujarat?

## **ANSWER**

### MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

- (a): The Department of Empowerment of Persons with Disabilities is implementing a Central Sector Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which grantin-aid is provided to Non-Governmental Organizations (NGOs) running projects for the welfare of Persons with Disabilities (PwDs) aimed at enabling to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels. A current status of grant-in-aid, State/UT wise, released under DDRS during the last three years including the State of Gujarat is at **Annexure.**
- (b) & (c): The scheme is applicable to all the States/UTs in the country including the State of Gujarat. For getting grants-in-aid under the Scheme, NGO has to apply online on e-anudaan portal (www.grants-msje.gov.in). The application of NGO is first considered at the district level where the District Social Welfare Officer of the concerned District shall conduct a physical inspection of the organization and record its recommendation and submits to the concerned Department of State/UT Government. If the State Government recommends the proposal and sends the application to the Government of India for consideration of the grant-in-aid, the proposal, complete in all respects, is considered by the Government of India as per the Scheme guidelines. The grant-in-aid is released to NGOs after necessary approvals.

Annexure referred to in part (a) of the reply to the Lok Sabha Unstarred Question No.5325 raised by Shri Naranbhai Kachhadiya and Shri Parbatbhai Savabhai Patel for 05.04.2022 regarding "DDRS in Gujarat"

State/UTs-wise Grant-in-aid released to NGOs under DDRS including the State of Gujarat during the last three years

(Rs. In Lakh)

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S.No.	Name of the State	2019-20	2020-21	2021-22
1	Andhra Pradesh	2663.05	1711.80	1786.91
2	Arunachal Pradesh	0	0	0
3	Assam	124.72	62.02	139.06
4	Bihar	23.67	0	41.89
5	Chattisgarh	49.78	1.63	47.58
6	Delhi	32.65	247.67	162.74
7	Goa	0	0	0
8	Gujarat	131.96	23.32	96.17
9	Haryana	154.81	140.18	101.99
10	Himachal Pradesh	71.77	55.31	67.15
11	Jammu & Kashmir	4.53	0	0
12	Jharkhand	10.39	0	0
13	Karnataka	41.31	81.29	164.94
14	Kerala	611.82	628.30	670.00
15	Madhya Pradesh	155.5	214.84	271.60
16	Maharashtra	342.21	154.33	49.19
17	Manipur	974.01	530.09	773.32
18	Meghalaya	32.59	105.37	29.64
19	Mizoram	33.9	11.73	0
20	Nagaland	2.48	26.31	0
21	Odisha	1001.05	742.03	1468.33
23	Punjab	133.65	98.91	131.90
24	Rajasthan	261.6	144.01	241.13
25	Sikkim	0	0	0
26	Tamil Nadu	191.9	208.24	195.79
27	Tripura	0	0	0
28	Uttar Pradesh	1018.59	1161.31	1254.21
29	Uttrakhand	84.07	29.37	37.44
30	West Bengal	335.46	311.65	553.35
36	Telangana	1646.76	1034.30	1593.28
31	Andman and Nicobar	0	0	0
32	Chandigarh	0	0	0
33	Dadra & Nagar Haveli	0	0	0
34	Daman & Diu	0	0	0
35	Lakshadweep	0	0	0
36	Pudducherry	32.61	18.48	35.89
37	Ladakh	0	0	0
Total		10166.84	7742.49	9534.5

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